MANIPUR GAZETTE

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GOVERNMENT OF MANIPUR
SECRETARIAT: LAND RESOURCES DEPARTMENT

N O T I F I C A T I O N

Imphal, the 20th February,2026.

No. LA-105/3/2025-REV-REVENUE: In exercise of the powers conferred by section 19 (7) of the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Act, 2013, the State Government hereby extends, a period of 12 (twelve) months **w.e.f 16/01/2026 to 16/01/2027** beyond the specified period of 12 (twelve) months for declaration under section 19(1) from the date of publication of preliminary notification under section 11(1) of the said Act in respect of the acquisition of land for erection of Border Fencing and construction of road along IMB from **BP- 65 to BP-67 (under IMB fencing Package-VIII) within Chandel District, Manipur**.

Further, extension is necessitated due to the social unrest in State of Manipur and non-deposit of the compensation amount by the acquiring authority/agency to the District Collector/Deputy Commissioner, Chandel in time.

TH KIRANKUMAR,
Secretary (Land Resources),
Government of Manipur.

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Digitally signed by
Thingbaijam Binodkumar Singh
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